

**IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL, CHENNAI**

Customs Appeal No.41893 of 2015

(Arising out of Order in Original No. 38590/2015 dated 29.5.2015 passed by the Commissioner of Customs, Chennai – II)

Manjo Arun Gore

Flat No. 4, Javid Manzil KK Ganguly Marg
Juhutara Road, Santa Cruz (W)
Mumbai – 400 049.

Appellant

Vs.

Commissioner of customs (Exports)

Custom House, No. 60, Rajaji Salai
Chennai – 600 001.

Respondent

APPEARANCE:

None for the Appellant

Smt.O.M. Reena, Authorized Representative for the Respondent

CORAM

Hon'ble Shri P. Dinesha, Member (Judicial)

Hon'ble Shri M. Ajit Kumar, Member (Technical)

FINAL ORDER NO. 40041/2025

Date of Hearing / Decision: 07.01.2025

Per P. Dinesha,

None appeared for the appellant nor is there any request for adjournment. From the order sheet, we find that the appellant has been taking adjournments on one or other ground and hence we are of the view that the appellant is not serious in pursuing the present appeal. Accordingly, we dismiss the appeal for non-prosecution under Rule 20 of CESTAT (Procedure) Rules, 1982.

(Dictated and pronounced in open court)

Sd/-

(M. AJIT KUMAR)
Member (Technical)

Sd/-

(P. DINESHA)
Member (Judicial)

Rex